

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED

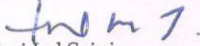
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	4 th February, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74900MH2010PTC199727
5.	Address of the registered office and principal office (if any) of corporate debtor	32/33 Gopal Bhuwan, 2 nd Floor, 199, Princess Street Mumbai-400002, Maharashtra
6.	Date of closure of Insolvency Resolution Process	27 th February, 2024
7.	Liquidation commencement date of corporate debtor	27 th February, 2024 (Order Received on 28 th February, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Hajari Lal Saini Reg No. IBBI/ IPA-001/ IP-P01553/ 2019- 20/12494 AFA Validity 04 th December, 2024
9.	Address and e-mail of the liquidator, as registered with the Board	704 A wing N.G Sterling, Opp. Queen Marry High School, Old Golden Nest, Mira Bhayander Road, Mira Road ('E') -401107, Thane, Maharashtra E-Mail : cahlsaini@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	102, OSIA Friendship CHS Ltd, JP Road, Opp. Ram Mandir, Gaothan Lane No.04, Andheri (W), Mumbai-400058 Email id : enrich.cirp@gmail.com
11.	Last date for submission of claims	31 st March, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED** on **27th February, 2024**

The stakeholders of **ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED** are hereby called upon to submit their Claims with proof on or before 31st March, 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Hajari Lal Saini

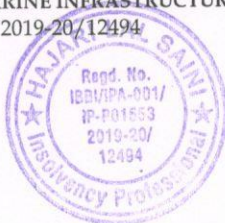
Liquidator of **ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED**

Reg No. IBBI/ IPA-001/ IP-P01553/ 2019-20/12494

AFA Validity 04th December, 2024

Date 2nd March, 2024

Place: Mumbai



1446 Medical Officers in Health Department Online order of posting by Chief Minister

To provide timely quality healthcare services to the
general public Chief Minister Eknath Shinde's appeal



Mumbai :
The recruitment process for the post of Maharashtra Medical and Health Services Medical Officer 'Group-A' of the Health Department has been completed. Prior to the Cabinet meeting at the Vidhan Bhavan, Chief Minister Eknath Shinde issued posting orders to 1446 MBBS doctors online. On this occasion Deputy Chief Minister Devendra Fadnis , Deputy Chief Minister Ajit Pawar , Health Minister Prof. Dr. Tanaji Sawant and members of the Cabinet were present. The Health Department has successfully implemented this recruitment process on war footing. Chief Minister Shri .Shinde did. A total of 29 thousand 556 applications of MBBS and BAMS candidates for 1729 vacant posts of Maharashtra Medical and Health Services Medical Officer 'Group-A' cadre were received through the online portal. 6575 MBBS qualified candidates had applied. After scrutinizing the applications submitted by the MBBS qualified candidates, the selection list of 1446 MBBS qualified candidates was released as per the final merit list. He was ordered to be posted. On January

30, 2024, the government had approved the filling up of 1729 vacant posts in Medical Officer Group-A cadre by nomination. Applications of eligible candidates were invited through online portal for transparency in the recruitment process. After completing the scrutiny process, orders were also given. War level efforts were made for the immediate appointment of medical officers by completing this process in a very short period of time. Additional Chief Secretary of Health Department Milind Mhaikar , Health Services Commissioner Dheeraj Kumar , Director Dr. Nitin Ambekar and officials from the Health Department were present.

Loss of Original Documents

This is to inform that I am a Owner of the metelax Tube Inds Plot No. 1543-A Road No. 17 Steel Market Kalamboli Navi Mumbai and the original documents of this shop fell somewhere in train Down Belapur Local started traveling from Sandhurst Road Railway Station and went missing. FIR Logged at Panvel Railway police station, Registration no. 0003 /2024 dt. 27/02/2024. Any body having any objections to issuances of duplicate documents in lieu of the above, may please write to the Metelax Tube Inds Plot No. 1543-A Road No. 17 Steel Market Kalamboli Navi Mumbai
Ishwar Singh J. Deval Mo.No-7506086345

PUBLIC NOTICE

Banks, Financial institutions, NBFCs and Public at large is hereby informed and is hereby notified that Mr. Vishwanath Gorachand Maitra alias Biswanath Gorachand Moitra is owner of Gala No. 2, House No-325 (Part), constructed on land bearing Survey No-105 A, Hissa No- 16 (P) lying, being and situate at Village Belavali, Tal. Ulhasnagar. Dist-Thane.. The said owner has approached to Indostar Home Finance Pvt. Ltd for availing loan by creating mortgage of the aforesaid property.

That the following original document in respect of the aforesaid Property has lost /misplaced:

i. Original Sale Deed dated 12/09/1984 made and entered between Dilip Pandurang Tannu and Mrs. Pamila Prabhkar Wakhare as Vendor and Mr. Vishwanath Gorachand Metray as Purchaser registered in the office of Sub-Registrar of Assurances, Ulhasnagar-I at serial no. 918/1990 on 05/02/1990.

If any person has any claim of any nature whatsoever in respect of above said property or the incidence of loss of document as mentioned herein, he shall submit his objection, claim in writing within 7 days from the date of this notice to the Advocate undersigned at the address mentioned below. If no any objection is received within stipulated time then Bank will consider that no one has any claim or objection pertaining to the said property and Bank will proceed further by mortgaging the said property and disbursing loan on the basis of the same. no objection raised after stipulated time will be considered by the Bank.

Add : 101, B wing Sai Arcade, Behind Kuba Hotel, Shivaji Chowk Kalyan (W), Dist. Thane.
Sd/-
Vaishali Kapure
(Advocate)

PUBLIC NOTICE

Notice is hereby given to the public at large that late Gajendra Kishori Prasad was the lawful owner & member in respect of 2/412, Andheri Kamgar Nagar Co-op. Hsg. Society, Navkiran Marg, Four Bunglow, Andheri (West), Mumbai – 400 053, CTS No. 1319 (pt) Village – Versova, Taluka – Andheri.

Mr. Gajendra Kishori Prasad, expired on 29.03.2021 at Mumbai & during the life time of Gajendra Kishori Prasad had executed last will Date. 27.02.2021 in favour of Shimul Gajendra Prasad.

The society Andheri Kamgar Nagar CHS Ltd., situated at Four Bungalows, Navkiran Marg, Andheri (West), Mumbai – 400053, hereby invites claims and/or objections/s from other heir or legal heirs and/or other claimants objections if any for the transfer of the said flat & interest in the deceased member with in a period of 15 (Fifteen) days from the date of this notice along with copies in support of his/her/their claims/objection for transfer of said flat & interest of the capital of the society of the deceased member in the society if no claims/objections are received within the herein prescribed period, the society shall be free to deal with share & the interest of the deceased member in the capital property of the society in such manner as is provided under the bylaws of the society.

The claims/objections, if any received by the society for the transfer of Flat No. 2/412 name of Shimul Gajendra Prasad interest of deceased member in the capital/property of the society shall be dealt with the manner provided under the bye laws of the society

For behalf of
Andheri Kamgar Nagar Co-op. Hsg. Soc.
Hon. Secretary Chairman

PUBLIC NOTICE

Banks, Financial institutions, NBFCs and Public at large is hereby informed and is hereby notified that Mr. Jalbaji Bhujangrao Bhosikar was owner of Flat No- 303, adm. 540 Sq. ft, on Third Floor, A wing, in Society known as "Gajanan Krupa Co Operative Housing Society Ltd" constructed on land bearing Survey No-43, Hissa No- 9, 11, 12, Plot No. 3 adm. 666 Sq. Yards lying, being and situate at Village Katemanvali, Tal. Kalyan. Dist-Thane by virtue of Registered Agreement dated 12/05/2003 bearing Document no. KLN-2-1709/2003.

That said Owner i.e. Jalbaji Bhujangrao Bhosikar died on 15/05/2020 leaving behind him following as his legal heirs

a) Laxmibai Jalbaji Bhosikar b) Latika Manik Eadke
c) Suresh Jalbaji Bhosikar d) Sanjay Jalbaji Bhosikar

That the above mentioned are the only legal heirs of the said deceased and hence are entitled to the said flat being the legal heirs. During the lifetime Jalbaji Bhujangrao Bhosikar intended to transfer the said flat to his daughter Latika Manik Eadke, to which above mention other legal heirs do not have any objection.

Latika Manik Eadke is intending to sell said flat to prospective purchasers. The Prospective Purchaser will obtain housing loan on the said flat from NBFC/Bank.

If any person has any claim of any nature whatsoever in respect of above said property for legal heirship and or any other of what so ever in nature, he shall submit his objection, claim in writing within 7 days from the date of this notice to the Advocate undersigned at the address mentioned below. If no any objection is received within stipulated time then Bank will consider that no one has any claim or objection pertaining to the said property and Bank will proceed further by mortgaging the said property and disbursing loan on the basis of the same. no objection raised after stipulated time will be considered by the Bank.

Add : 101, B wing Sai Arcade, Behind Kuba Hotel, Shivaji Chowk Kalyan (W), Dist. Thane.
Sd/-
Vaishali Kapure
(Advocate)

सहनिबंधक सहकारी संस्था (सिडको) यांचे कार्यालय
शहर व औद्योगिक विकास महामंडळ, (महाराष्ट्र) मर्यादीत
महाराष्ट्र शासन
बेलापुर रेल्वेस्टेशन कोम्लेक्स, टॉवर नं.०८, पाचवा मजला, सी.बी. डी. बेलापुर, नवी मुंबई
ई मेल jointregaidco@gmail.com

जा.क्र. सनि ससं / सिडको/ १२२ (अ) अपिल १३११६/२०२४ दिनांक २१/०२/२०२४

महाराष्ट्र सहकारी संस्था अधिनियम १९६० व नियम १९६१ चे कलम २१ (अ) अन्वये जाहीर नोटीस

१. मे. विद्युत एंटरप्रायजेस प्रा.लि. ८०३, सतरा प्लाझा,
प्लॉट नं ११/२०, सेक्टर १९ डी, वाशी, नवी मुंबई ४००७०३

विरुद्ध

१. अध्यक्ष/सचिव, दि मेपल कॉनिया को ऑप हॉसिंग सोसायटी लि.
मु.क्र. २०, सेक्टर १७, उलवे, नवी मुंबई

२. डॉ. नायणन कुडी पोझा, मुख्य प्रवर्तक व इतर
संस्था समसाद दि मेपल कॉनिया को ऑप हॉसिंग सोसायटी लि.
मु.क्र. २०, सेक्टर १७, उलवे, नवी मुंबई

३. श्रीमती पंक्ती जिन्नेश गरोडीया, मे. श्रीजी असो.
११०४, सतरा प्लाझा, प्लॉट नं ११/२०, सेक्टर १९ डी,
वाशी, नवी मुंबई ४००७०३ व इतर

४. सर्व समसाद दि मेपल कॉनिया को ऑप हॉसिंग सोसायटी लि.
मु.क्र. २०, सेक्टर १७, उलवे, नवी मुंबई

दि मेपल कॉनिया को ऑप, हॉसिंग सोसायटी लि., मु.क्र. २०, सेक्टर १७, उलवे, नवी मुंबई या संस्थेची महाराष्ट्र सहकारी संस्था अधिनियम १९६० च्या कलम २१ (अ) नुसार दि. ०१.०४. २०२४ सकाळी ११.३० वाजता सहनिबंधक, सहकारी संस्था, (सिडको), नवी मुंबई या कार्यालयात सुनावणी ठेवण्यात आलेली असून सर्व संबंधितांनी उपस्थित राहावे.

(संगिता डोंगरे)
(सहनिबंधक, सहकारी संस्था,(सिडको), मुंबई सहकारी

PUBLIC NOTICE

Take note that the captioned Flat was purchased by Mr. Pushkardas Nagora & Mrs. Ratanbai Pushkardas Nagora from Mr. R. Sridharan by an Agreement for Sale dated 13.01.2003 (Reg. No.TNN-4-221/2003). Whereas, Mr. Pushkardas Nagora expired intestate on 05.12.2020 leaving behind his wife Mrs. Ratanbai Pushkardas Nagora, two married Daughters Mrs. Sushila Pravin Sharma & Mrs. Harsha Ashok Sharma and two sons Mr. Hitesh Pushkardas Nagora & Mr. Narendra Pushkardas Nagora as his legal heirs to succeed his share i.e. 50% share in the said Flat.

The said Flat is claimed to be free from all encumbrances, claims, charges and demands whatsoever by the client.

If any Person/s, Government Authority or organization and/or Financial Institution/s have any objection on Legal Heirship of Late Mr. Pushkardas Nagora or claim any right, title or interest by way of Inheritance, Exchange, Mortgage, Charge, Gift, Possession, Sale, Lien, Lease, Sub-lease, Easement, Maintenance, Attachment, Trust, License and the like in the said Flat or any part thereof should notify his/her nature of claim in writing with evidence to the undersigned at under mentioned address within 7 days of the publication hereof failing which, it shall be presumed that there are no claims and if any found, have been waived / intentionally left unclaimed and released. Any claims or objections thereafter shall be considered invalid.

SCHEDULE

Flat no. 208, 2nd Flr., 355 Sq. Ft. (Super Built-up), Bldg. no. 4, Ostwal Tower, Ostwal Tower Bldg. no. 4 CHSL, situated S. no. 114, H. no. 5 & 6, New S. no. 97/6P, situated at Village Khan, Tal. & Dist. Thane.

Sd/-
Adv. Amit Ghadge
B-101, Usha Commercial Complex,
Valiper Road, Kalyan W. Thane.
Ph. 8655278884.

PUBLIC NOTICE

Notice is hereby given on behalf of my client **Mr. KAMAL RAMESH PREMCHANDANI & Mrs. ROSHNI K. PREMCHANDANI**, Owner of **Flat No. 2503 & 2504**, on the **25th Floor**, in the Building known as **W-08, Lodha Amara, Casa Fresco F to J Co-operative Housing Society Limited, Kolshet Road, Village Balkum, Thane (West), Thane – 400 607**, measuring **1169 Sq. Ft. Carpet area along with 2 Car Parking Space**, (hereinafter referred to as **"the said Flat / Property"**).

My client states that my client has misplaced the Original Share Certificate issued by **Casa Fresco F to J Co-operative Housing Society Limited**, bearing **Distinctive No. 2791 to 2800**, having **Share Certificate No. 0280**.

And whereas if any person is having any right, title, interest and/or benefit etc., in the above said Flat, is hereby invited to claim their objection on the below mentioned address within the period of 15 days from the date of the Publication of this Public Notice.

As such if nothing is received within the stipulated period of 15 days from the date of Publication of this Public Notice, such right, title, interest, benefit, claim, objections and/or demand of any nature whatsoever, shall be deemed to have been waived and/or abandoned and no such claim will be deemed to exist.

If no claim or objection is received within the above stipulated period my client **Mr. KAMAL RAMESH PREMCHANDANI & Mrs. ROSHNI K. PREMCHANDANI** shall be free to **Sale / Mortgage / Gift** the above said property and shall also apply and eligible for a **Duplicate Share Certificate** from the Society.

Row House No. 7, Shree Durga CHS. Ltd., Plot No. 27, Sector 7, Airoli, Navi Mumbai – 400 708.
Sd/-
Adv. Jalpa Sharma

PUBLIC NOTICE

Notice is hereby given to all persons that my client Smt. Smita Ramesh Mayekar is the owner of Flat No. 4, 1st Floor, Anandi Apartment, Behind S. T. Workshop, Hansnagar, Thane(W).

The said flat is purchased by Shri. Ramesh Deoo Mayekar from Mr. Manohar Laxman Velpathak By Agreement For Sale dated 25/11/1988 and after death of Shri. Ramesh Deoo Mayekar, the said flat is transferred in the name of my client Smt. Smita Ramesh Mayekar.

The agreement for sale dated 25/11/1988 and Thane Municipal Corporation, Thane transfer of property letter no TMC/UPS/KN-11645 dated 21/12/2009 had been lost by my client and my client make a property Missing Complaint in Shreenagar Police Station on 26/02/2024 vide Property Missing Reg. No. 170/2024.

My client Smt. Smita Ramesh Mayekar is the owner of said flat, if any person having any succession, right, title, interest, gift, mortgage, lien, lease and any other rights or objection then kindly intimate the same within 15 days from the date of Publication of this notice failing which any objection shall not be entertained.

All person having any claim against or to the said property/document are hereby called upon to make the claim in writing together with documentary proof in support thereof to the undersigned at the below mentioned address within 15 days from the date of publication of this notice, failing which claims if any shall not be entertain or consider and shall be deemed to have been waived or abandoned for all intents and purpose and not binding on the them/him.

Sd/-
Add : Mayuresh Bldg., Court Naka, Adv. Sureshchandra U. Pandey Thane (West)-400 601.
Mob. :9819361225

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED

Sl. No	Particulars	Details
1.	Name of corporate debtor	ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED 4th February,2010
2.	Date of incorporation of corporate debtor	Registrar of Companies-Mumbai
3.	Authority under which corporate debtor is incorporated / registered	U74900MH2010PTC199727
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	32/33 Gopal Bhuwan ,2nd Floor, 199, Princess Street Mumbai-400002, Maharashtra
5.	Address of the registered office and principal office (if any) of corporate debtor	27th February, 2024
6.	Date of closure of Insolvency Resolution Process	27th February, 2024 (Order Received on 28th February,2024)
7.	Liquidation commencement date of corporate debtor	Mr. Hajari Lal Saini Reg.No.IBB/I/P-001/I/P-P01553/2019-20/12494 AFA Validity 04th December, 2024
8.	Name and registration number of the insolvency professional acting as liquidator	704 A wing N.G Sterling, Opp.Queen Mary High School, Old Golden Nest, Mira Bhayander Road, Mira Road (E) -401107, Thane , Maharashtra E-Mail : cahlisaini@rediffmail.com
9.	Address and e-mail of the liquidator, as registered with the Board	102, OSIA Friendship CHS Ltd, JP Road, Opp.Ram Mandir, Gaathan Lane No.04, Andheri (W), Mumbai-400058 Email id : enrich_crp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	31st March, 2024
11.	Last date for submission of claims	

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED** on **27th February, 2024**.
The stakeholders of **ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED** are hereby called upon to submit their Claims with proof on or before **31st March, 2024** to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
Hajari Lal Saini
Liquidator of **ENRICH SHREYA MARINE INFRASTRUCTURES PRIVATE LIMITED**
Reg.No. IBB/I/P-001/I/P-P01553/2019-20/12494
AFA Validity 04th December, 2024
Date : 2nd March, 2024
Place: Mumbai

BOMBAY MERCANTILE CO-OPERATIVE BANK LIMITED.
(Estd:1939) (Multi State Scheduled Bank)
Regd Head Office : Zain G. Rangoonwala Building, 78, Mohammed Ali Road, Mumbai - 400 003.
Tel : 022-23425961 - 64/022-23114600 For Account Balance Enquiry Missed Call : 9512004406
Toll Free No : 1800 220 854 IFSC Code :BMCB0000001

AUCTION SALE NOTICE FOR PROPERTY IN SYMBOLIC POSSESSION

Whereas the undersigned being the Authorized Officer of BMC Bank Ltd, under SARFAESI Act, 2002 and in exercise of Powers conferred under Section 13(4) r/w Rule 6(2)(8/6) of the Security Enforcement Rule, 2002 Invite sealed bid for the sale of under mentioned assets/properties in SYMBOLIC POSSESSION (Order Passed for Physical Possession with the bank on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS".

Offers in sealed cover are invited by the undersigned for conditions mentioned hereunder latest by **30.03.2024** before 4.00 pm. Please mention address of property to be purchased on the envelope. Auction will be conducted on **01.04.2024** at 4.00 pm.

NAME OF BORROWERS GUARANTERS	DESCRIPTION OF MORTGAGED PROPERTY (IN SYMBOLIC POSSESSION)	TOTAL O/S with further contractual rate of Interest	RESERVE PRICE	EARNEST MONEY
Borrower M/s Manisha Arts M/s Manisha Hitesh Shah Guarantor / Mortgagor Mr Suresh N Shah (Proprietor) M/s Jay Box Manufacturing	Premises Bearing No 122 1 st Floor, A to Z Industrial Estate Lower Parel, Mumbai 400 013	Rs. 652.18 lacsas on 29.02.2024 with further interest from 01.03.2024	Rs. 2,25,00,000/-	Rs. 22,50,000/-

Terms & conditions:-

- Auction will be conducted by the Authorized Officer at BMC BANK LTD., at 89, Mohd Ali Road Mumbai-400003
- Offer in sealed envelope should be submitted to the Authorized Officer along with Demand Draft/Pay Order for earnest Money in favour of " BMC BANK LTD" Recovery Dept. 89, Mohd Ali Road Mumbai- 400003 please note no offer will be entertained after 04.00 p.m. on **30.03.2024**
- The property will be sold strictly on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS", and the intending bidders may make their own enquires as regards any claims, changes, taxes, levies, dues and/or any other liabilities accrued against the properties and if any such liability is found then the same shall be borne by the successful bidder. The present accrued liabilities on the properties are not known to the Bank
- Qualified/conditional offer and/or without earnest money deposit offer as well as offers from Agents/Third Party will not be entertained as we have not appointed any agent to deal in the auction. The aforesaid Properties will not be sold below the Reserve Price. The offerer will have an opportunity to increase his offer at the time of auction sale
- Borrower/Guarantors, Owner of the properties may, if they so desire, give the best possible valid offer.
- Successful purchaser shall deposit 25% of bid amount immediately on the date of auction and residual 75% within 15 days from the date of intimation of confirmation of sale by the Authorized Officer, failing which the amount deposited by the purchaser shall be forfeited.
- The Successful bidder shall bear the applicable stamp duties/additional stamp duty/transfer charges, fees and Society Maintenance etc. All other dues such statutory /non- statutory dues, taxes, rates, assessment, Govt./ & Semi-Govt, taxes, TDS and other charges, fees etc. in respect of the auctioned property.
- The Authorised reserve its right to any or all the offer without assigning any reason whatsoever.
- Mortgagor/borrower may bring prospective bidder/offers and may also remain present while opening the offers on **01.04.2024** at 4.00pm.
- Encumbrance if any with further outgoing of statutory dues if any will be borne and paid by Successful purchaser/ bidder
- In case of further queries of the sale, you may contact Authorised officers Mr. Amiruddin Panhakar 8689939999 Mr. Abuzar Rizvi on mobile no 9768886401 and Mr. Javid Patel mobile no 9821334753

STATUTORY SALE NOTICE UNDER SARFAESI ACT 2002

The Borrowers/Guarantors & all other concerned parties herein above are hereby cautioned to close the loan account before the date of Auction, failing which the Property will be auctioned and balance if any will be recovered with Interest and cost from you.

Place : Mumbai
Date :29.02.2024
AUTHORISED OFFICER



Home First Finance Company India Limited

CIN: L65990MH2010PLC240703,

Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of **Home First Finance Company India Limited** for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to **Home First Finance Company India Limited**.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Amita Vijay Tari, Vijay Pandurang Tari	Flat-103, Aayan Plaza Near Dolphin School, Neral Highway Vangani East-421503	10-07-2022	3,77,024	06-02-2024	5,71,200	57,120	02-04-2024 (11am-2pm)	31-03-2024 (upto 5pm)	9770491073
E-Auction Service Provider			E-Auction Website/For Details, Other terms & conditions			A/c No: for depositing EMD/Other amount		Branch IFSC Code	Name of Beneficiary	
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No :079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net.			http://www.homefirstindia.com https://homefirst.auctiontiger.net			912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.		UTIB0000395	Authorized Officer, Home First Finance Company India Limited	

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://homefirst.auctiontiger.net). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

STATUTORY 30 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.
Date: 02-03-2024 Place: Mumbai
Signed by Authorized Officer, Home First Finance Company India Limited

PUBLIC NOTICE

Notice is hereby given that Late Mohammed Saeed Mehboob Ali, owner of Premises No. 1002 on 10th Floor Bismillah Heights, Co-Operative Society Ltd, Tell Mohallah, Nagpada Mumbai – 400008, expired on 15th May, 2014, Mr. Mohammed Riyaz Shaikh S/o. Late Mohammed Saeed Mehboob Ali has approached the society to transfer the shares in his name.

He has submitted transfer documents registered Release Deed dated 21st Jan, 2024 in Society office. The Society hereby invites claims or objections from other heirs/ or claimant/s or objector/s for the transfer of the shares and interest of the deceased member in the said Premises within a period of 14 days from the publication of this notice, with copies of proofs to support the claim/objection. If no claims/objections are received within the period prescribed above, the society shall be at the liberty to deal with the shares and interest of the deceased member in the manner they deem fit.

For and on behalf of
Bismillah Heights Co-operative Housing Society Ltd.
Hon Secretary
Date: 02.03.2024
Place: Mumbai

